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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**T.A. No. 61/4906/2020
(SWP No. 1684/2018)**

This the 10th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Aditi SahniApplicant

(Advocate: Mr. Abhinav Sharma, Sr. Adv. assisted by Ms. Saba Atiq)

Versus

State of J & K and othersRespondents

(Advocate: Mr. Amit Gupta, Id. AAG)

O R D E R [O R A L]

(By Hon'ble Mr. Anand Mathur, Member-A)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. Learned counsel for the applicant submits at the Bar that since the case pertains to Jammu Tawi Golf Course, Sidhra, Jammu, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Jammu Tawi Golf Course, Sidhra, Jammu.

:: 2 ::



2. Contention of learned counsel for the applicant has force and it is to be accepted. Jammu Tawi Golf Course, Sidhra, Jammu has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunals Act, 1985.
3. Since, this Tribunal has no jurisdiction to deal with the present case, the Registry is directed to return the SWP to Hon'ble High Court of Jammu & Kashmir at Jammu.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS